

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 405
IA/1500/ND/2024, IA/581/ND/2024 IN
IB/555/ND/2023

IN THE MATTER OF:

Idbi Trusteeship Services Private Limited	...	Applicant
Versus		
Ats Infrabuild Private Limited	...	Respondent

Under Section 7 of (IBC).

Order delivered on 29.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Arunav Guha Roy, Ms. Anushree Poddar, Advs.
For the Respondent : Mr. Krish Kalra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/581/ND/2024:-

This Tribunal vide order dated 28.02.2024, recorded the submissions made by Ld. Counsel for the Respondent that Mr. Kartik Nair, who is leading in this matter is held up in another Court and seeks short adjournment. The matter was posted to 08.03.2024 for reply arguments. On 08.03.2024, again adjournment was sought on behalf of the Respondent and the matter was posted on 13.03.2024. On 13.03.2024 and 05.04.2024, the matter could not taken up, due to paucity of time. Today, Ld. Counsel for the Respondent seeks some more time as they want to file additional documents. Since, this matter is pending from 06.09.2023. This conduct of the Respondent shows that they want to delay the matter. List this matter on **01.05.2024** as a last and final

chance for the Respondent to put forth their arguments, failing which, next step follows.

IA/1500/ND/2024:-

List on **01.05.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**